(iii) Audited statements of accounts as well as Utilization Certificate pertaining to the releases.

(iv) Concurrent monitoring through an independent external agency.

(d) There is no such proposal.

Post matric scholarship to OBCs

†1005. SHRI RAMDAS ATHAWALE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Central Government has received any request from State Government of Maharashtra regarding sanction and release of Central assistance under post matric scholarship for Other Backward Classes, if so, details thereof till date; and

(b) the latest position of this proposal, and by when this proposal would be finalised and the reasons of its delay therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) Yes. The State Government of Maharashtra *vide* letter no EBC 2014/C. R. 83/EDU-1 dated 26.06.2014 requested to release the funds amounting to ₹ 39382.72 lakh.

(b) An amount of ₹ 3457.00 lakh has been approved and an additional amount of ₹ 3457.00 lakh has already been released as an *ad-hoc* grant.

DDRS in Chhattisgarh

†1006. DR. BHUSHAN LAL JANGDE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Deendayal Disabled Rehabilitation Scheme, sanctioned programmes for old aged people, scheme for Prevention of Alcoholism and Abuse of Narcotic Drugs and Assistance to Disabled persons for purchase/fitting of Aids (ADIP) scheme are being run in Chhattisgarh;

(b) if so, the amount of money given by Central Government in the years 2012-13 and 2013-14; and

(c) if Chhattisgarh has not been given the whole amount under the above said schemes by when the outstanding allocated amount would be given?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) Under the Deendayal Disabled Rehabilitation Scheme, financial assistance is given to the voluntary sector under 18 projects which do not include financial assistance for old aged people, Prevention of Alcoholism and Abuse of Narcotic Drugs and Assistance to Disabled persons for purchase/fitting of Aids (ADIP) scheme. Financial assistance is, however, extended for these purposes under other schemes.

(b) The year-wise details for the years 2012-13 and 2013-14 are given in Statement (*See* below).

(c) All complete proposals, which fulffil norms of the schemes, received during financial year, are processed during the year itself, subject to availability of funds. However, in case of deficiency in any documents/proposals, the grant is released only after rectification of the deficiency, in consonance with the norms of the Scheme and provisions of the General Financial Rules.

Statement

Details of Funds, released to Chhattisgarh in 2012-13 *and* 2013-14 *under DDRS*

(i) Details of funds released under Deendayal Disabled Rehabilitation Scheme for the years 2012-13 and 2013-14 (₹ in Lakhs) in Chhattisgarh.

Financial Year	Notional Allocation	Amount released
2012-13	80.00	11.87
2013-14	80.00	80.56

(ii) Details of funds released under Integrated Programme of older persons for the years 2012-13 and 2013-14 (₹ in lakhs) in Chhattisgarh.

Financial Year	Notional Allocation	Amount released
2012-13	40.00	12.22
2013-14	40.00	2.44

(iii) Details of funds released under Assistance for Prevention of Alcoholism and Substance (Drug) Abuse for the years 2012-13 and 2013-14 (₹ in lakhs) in Chhattisgarh.

Financial Year	Notional Allocation	Amount released
2012-13	30.00	9.42
2013-14	30.00	3.93

(iv) Details of funds released under Assistance to Disabled Persons for purchase/ fitting of Aids and Appliances Scheme (ADIP) for the years 2012-13 and 2013-14 (₹ in lakhs) in Chhattisgarh.

Financial Year	Notional Allocation	Amount released
2012-13	104.00	18.00
2013-14	104.00	37.00

Treatment for child/adolescent drug users

1007. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Ministry or any Ministry related agency has conducted any survey to determine the number of child/adolescent drug users in India;

(b) if so, the outcome of the survey and the action taken in this regard; and

(c) whether any treatment facilities are available for child/adolescent drug users, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) During 2012-13, a study was conducted by the National Commission for Protection of Child Rights (NCPCR) under the Ministry of Women and Child Development in collaboration with National Drug Dependence Treatment Centre (NDDTC) of AIIMS titled "Assessment of Pattern, Profile and Correlates of Substance use among children in India".

(b) and (c) The main outcome of the study conducted by National Commission for Protection of Child Rights (NCPCR) AIIMS, New Delhi are: